

## LOK SABHA DEBATES

### (Part II—Proceedings other than Questions and Answers)

265

#### LOK SABHA

Thursday, 18th November, 1954

*The Lok Sabha met at Eleven of the Clock*

[MR. SPEAKER in the Chair]

#### QUESTIONS AND ANSWERS

(See Part I)

11.42 A.M.

#### PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:—

(1) Supplementary Statement No. I.

Seventh Session, 1954 of the Lok Sabha.

[See Appendix II, annexure No. 1.]

(2) Supplementary Statement No. VII.

Sixth Session, 1954 of the Lok Sabha.

[See Appendix II, annexure No. 2.]

(3) Supplementary Statement No. XII.

Fifth Session, 1953 of the Lok Sabha.

[See Appendix II, annexure No. 3.]

266

(4) Supplementary Statement No. XVII.

Fourth Session, 1953 of the Lok Sabha.

[See Appendix II, annexure No. 4.]

(5) Supplementary Statement No. XXII.

Third Session, 1953 of the Lok Sabha.

[See Appendix II, annexure No. 5.]

(6) Supplementary Statement No. XXI.

Second Session, 1952 of the Lok Sabha.

[See Appendix II, annexure No. 6.]

(7) Supplementary Statement No. XXII.

First Session, 1952 of the Lok Sabha.

[See Appendix II, annexure No. 7.]

#### BUSINESS OF THE HOUSE

APPLICATION OF TIME FOR CLAUSES OF CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL.

**Mr. Speaker:** I have to inform the House that the Sub-Committee of the Business Advisory Committee, which was appointed to suggest time for the disposal of the clauses of the Code of Criminal Procedure (Amendment) Bill, as reported by the Joint Committee, met yesterday and agreed to the following allocation of time:—

No. of clauses.	Time allotted.
Clauses 2 to 15.	.. 3 hours.
Clauses 16 to 19.	.. 4 hours.

[Mr. Speaker]

No. of clauses.	Time allotted.
Clauses 20 to 24. ..	5 hours.
Clauses 25, 97 and 114 ..	5 hours.
Clauses 26 to 38. ...	5 hours.
Clauses 39 to 60. ..	3 hours.
Clauses 61 to 65. ..	2 hours.
Clauses 66 to 81. ..	2 hours.
Clauses 82 to 88. ..	2 hours.
Clauses 89 to 102 (excluding clause 97). ..	2 hours.
Clauses 103 to 116 and the Schedule (excluding clause 114). ..	2 hours.

I shall now ask the Minister of Parliamentary Affairs to move a formal motion with regard to the approval of this report by the House.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move:

"That this House agrees with the allocation of time proposed by the Sub-Committee of the Business Advisory Committee in regard to the disposal of clauses of the Code of Criminal Procedure (Amendment) Bill which has been announced by the Speaker today."

**Mr. Speaker:** The question is:

"That this House agrees with the allocation of time proposed by the Sub-Committee of the Business Advisory Committee in regard to the disposal of clauses of the Code of Criminal Procedure (Amendment) Bill which has been announced by the Speaker today."

*The motion was adopted.*

**Dr. Lanka Sundaram (Visakha-patnam):** Sir, for the convenience of the Members, I trust you will order this time-table to be printed in the Bulletin.

**Mr. Speaker:** Yes, it will be circulated in the Bulletin.

## UNTOUCHABILITY (OFFENCES) BILL.

### EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

**The Minister of Home Affairs and States (Dr. Katju):** I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to prescribe punishment for the practice of untouchability or the enforcement of any disability arising therefrom, be extended upto Saturday, the 4th December 1954."

**Mr. Speaker:** The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to prescribe punishment for the practice of untouchability or the enforcement of any disability arising therefrom, be extended upto Saturday, the 4th December 1954."

*The motion was adopted.*

## COMPANIES BILL

### EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

**Shri Pataskar (Jalgaon):** I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to companies and certain other associations, be further extended upto the first day of the last week of the next Session."

**Mr. Speaker:** The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to companies and certain other associations, be further extended upto the first day of the last week of the next Session."

*The motion was adopted.*